

Ministry and the number of SC/ST Section officers therefrom; and

(c) whether while filling up these posts, the roster system meant for Scheduled Castes and Scheduled Tribes have been kept in view and if not, the reasons therefor?

**THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE):** (a) Yes, Sir. The orders are, however, applicable in respect of Section Officers who have completed eight years of 'approved service'.

(b) and (c). 11 posts of Under Secretaries in the Ministry of Finance cadre were filled on ad-hoc basis with effect from 7.2.1990 on the basis of vacancies available then. Subsequently, seven more vacancies were reported against which seven Section Officers of the Finance Cadre were so appointed. The instructions issued by the Department of Personnel and Training on the matter of giving special consideration to SC/ST Officers in the matter of ad-hoc promotion were kept in view on each occasion. However, no SC/ST Section Officer was available for consideration in terms of those instructions.

#### **Installation of sound and Light System at Fort of Buxar (Bihar)**

5849. **SHRI TEJ NARAYAN SINGH:** Will the Minister of TOURISM be pleased to state:

(a) whether the sound and light show installed in the Fort of Buxar in district Bhojpur of Bihar is not functioning for the last three years;

(b) if so, the reasons therefor; and

(c) the steps taken by Government to restart it?

**THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):** (a) to (c). The Central Department of Tour-

ism has a scheme for giving some financial assistance to the State Governments for mounting Sound and Light Shows and Flood-lighting monuments of tourist importance. Under this scheme the Central Department of Tourism had commissioned ITDC (India Tourism Development Corporation) to mount a Sound and Light Show at Ram Rekha Ghat, Buxar. An amount of Rs. 18.14 lakhs was given to ITDC and a sum of Rs. 9.5 lakhs to the State Government of Bihar. The Show was inaugurated on 18.4.1986. The maintenance of such Sound and Light shows is exclusively the responsibility of the State Governments.

#### **Setting up of More T.V. Stations in Bihar**

5850. **SHRISURYANARAYAN YADAV:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to set up more T.V. Stations in Bihar;

(b) if so, the proposed locations thereof;

(c) the time by which these stations are likely to be set up; and

(d) if not, the reasons therefor.

**THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA):** (a) Yes, Sir.

(b) to (d). As a spill over from the Seventh Plan, schemes for the establishment of a full-fledged TV Studio Centre at Patna, a Programme Generation Facility (PGF) Centre each at Muzaffarpur and Daltonganj and a high power (10 KW) TV transmitter each at Katihar and Daltonganj are under implementation in Bihar. Whereas the Programme Generation Facility Centres at Muzaffarpur and Daltonganj and the high power transmit-

ters at Katihar and Daltonganj are scheduled to be commissioned into service during the current financial year (1990-91), the Studio Centre at Patna is expected to be commissioned during 1992-93. In addition, a TV Studio Centre is also envisaged to be set up at Ranchi as a spill over from the Seventh Plan.

Besides, Doordarshan's Annual Plan for the year 1990-91 also includes establishment of additional TV transmitters in the country, the locations of which depend on inter-se priority for extension of TV service to unconverted parts of the country.

#### **Legal Aid to Adivasi in Rajasthan**

5851. SHRI NANDLAL MEENA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the allocation made for providing legal aid to Adivasis in Rajasthan during 1988-89, 1989-90 and 1990-91 respectively

and the amount spent therefrom, year-wise; and

(b) the steps proposed to be taken for removing the difficulties likely to be faced during the current year in providing legal aid to them due to unrealistic classification of the amount?

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K.P. UNNIKRISHNAN): (a) and (b). In Rajasthan, legal aid is being provided to the Scheduled Castes and Scheduled Tribes irrespective of their income and to such other persons whose annual income from all sources does not exceed Rs. 6,000/- - No separate budget allocation has been made for providing legal aid to Adivasis in Rajasthan. However, the budget provided for legal aid and the expenditure incurred by the Rajasthan Legal Aid and Advice Board during the year 1988-89, 1989-90 and 1990-91 are as under:—

<i>Year</i>	<i>Budget allocation</i>	<i>Amount spent</i>
1	2	3
1988-89	5,00,000/-	4,92,00/-
1989-90	5,00,000/-	4,15,698/-
1990-91	5,00,000/-	The financial year is effective from 1st April, 1990.

[English]

#### **Implementation of New Import Export Policy**

5852. SHRI PRATAPRAO B. BHOSALE: Will the Minister of COMMERCE be pleased to state:

(a) whether steps have been taken to implement the new Import-Export Policy;

(b) whether all licensing offices across the country have also been geared for implementation of this new policy; and

(c) if so, the details thereof?